

FIR No. 254/2020
PS : Sarai Rohilla
U/s 379/511/34 IPC

26.08.2020

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. DL-8SBK-3892 (MOTORCYCLE) to the applicant on superdari and also return the key, Aadhar card, PAN card, registration certificate of vehicle, ATM card, Credit card of AXIS Bank, Silver Chain, Purse (Brown Colour), phone, keypad (SAMSUNG) of the applicant/owner on Jamatalashi.

Present: Ld. APP for the State.
Ld. Counsel for the applicant.

Submissions heard.

As per reply of the IO, the motorcycle is deposited in maalkhana of PS Sarari Rohilla but the other articles were taken by IO of PS Subhash Nagar as case property.

No useful purpose shall be served by retaining vehicle No. DL-8SBK-3892 in police station. Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid vehicle be released to applicant. The IO/SHO is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant. The said photographs shall be filed with the final report.

The application is disposed off accordingly. Copy of order be provided to applicant/counsel on whatsapp/email.



(Chander Mohan)
MM-04/Central/THC
26.08.2020

FIR No. 502/2020
PS : Sarai Rohilla
U/s 379 IPC
State Vs. Santosh S/o Sh. Raja

(Through Video Conferencing)

26.08.2020

Bail application U/s 437 Cr.P.C for grant of Interim Bail for a period of 45 days on behalf of accused Santosh S/o Sh. Raja

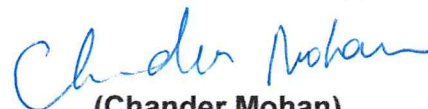
Present: Ld. APP for the State
Counsel for accused.

Counsel for accused has moved an application for granting interim bail to the accused for the period of 45 days in view of the guide lines of High Power Committee of Hon'ble High Court of Delhi.

Heard.

Accused is not entitled to consideration of interim bail as he was arrested only on 18.08.2020 and has not completed 15 days custody in the present case. Therefore, the present bail application stands dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.



(Chander Mohan)
MM-04/Central:
Delhi/26.08.2020